## COURT-1

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

Appeal No. 89 of 2017 & IA Nos. 231, 230 & 591 of 2017

Dated: 2<sup>nd</sup> August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I. J. Kapoor, Technical Member

In the matter of:

M/s Lanco Kondapalli Power Ltd. .... Appellant(s)

Vs.

Kerala State Electricity Board Ltd. & Anr. .... Respondent(s)

Counsel for the Appellant(s) : Ms. Molshree Bhatnagar

Ms. Soumya Prakash

Counsel for the Respondent(s) : Mr. P. V. Dinesh for R-1

Mr. Venkita S. for R-2

## **ORDER**

Learned counsel for respondent No.2 seeks two weeks more time to file reply. Time to file reply is extended up to 17.08.2017. Thereafter, rejoinder may be filed on or before 01.09.2017 after serving copy on the other side.

List the matter on 14.09.2017.

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/tpd